

avoid congestion there. So, we want to have a by-pass, and in regard to that by-pass we are not getting the unanimous support of all the sections of the people of the area concerned. There are two alternatives; either to have it through the city and then demolish certain buildings, which will be an expensive affair, and have 150 ft. wide highway on the middle of the town in alignment with the bridge, as I explained, or have a new bridge.

Shri Amjad Ali: What is the reaction of the local Government to this proposal of the Central Government?

Shri Raj Bahadur: They do not seem to be inclined to accept the proposal of having the national highway through the town, because that will entail the demolition of quite a few buildings. But the Chief Minister proposed to look into the whole matter.

Shri Hem Barua: In view of the fact that this bridge is awfully narrow and it is incapable of carrying heavy machinery, as was experienced during World War II, may I know whether Government propose to expedite the matter by either having an alternative bridge or by strengthening and widening the existing bridge?

Shri Raj Bahadur: We are very much anxious that we should expedite it. As a matter of fact, once the State Government tells us which alternative is accepted we shall definitely go ahead with our scheme either to have a bi-pass around the town or through the town by widening the national highway.

Shrimati Masida Ahmed: In view of the increasing load of vehicular traffic. Including heavy military trucks, as it is the only road leading towards Dibrugarh and Zero the headquarter of Subansari Division in North East Frontier Agency, may I know whether Government have any plan for widening the road in that part of the country?

Mr. Speaker: He has already answered that. Hon. Members must take

up the matter with their Chief Minister.

Pochampad Project

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 Shri Rameshwar Rao:
 Shri Rami Reddy:
 Shri Anjanappa:
 Shri P. Ramaswamy:
 Shri Rangarao:
 Shri K. V. Padalu:
 Shri D. S. Raju:
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 Shri Venkatasubbalah:
 Kumari M. Vedakumari:
 Shri M. R. Krishna:
 Shri Heda:
 Dr. Aitchamamba:
 Shri Madhusudan Rao:
 Shri M. V. Krishna Rao:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 130 on the 15th February, 1960 and state:

(a) the further progress made in the consideration of the Pochampad Project;

(b) whether it is a fact that the Andhra Pradesh Government have requested the Centre to include the project in the Second Five Year Plan in substitution of the Devanur Project already included in Second Five Year Plan; and

(c) whether any money has been set apart for 1960-61 for the preliminary works of this Project?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The Central Water and Power Commission have examined the project report of Pochampad Project and sent their technical comments to the Government of Andhra Pradesh for replies on the points raised by them to enable them to process the project further.

(b) Yes, Sir.

(c) No, Sir.

Shri Rameshwar Rao: Is it a fact that the Planning Commission in 1951-52 allocated 494.000 million cft. of Godavari waters to the erstwhile

Hyderabad State and that the then Hyderabad Government, with the concurrence of the Planning Commission, allocated 105,000 million cft. to projects in the Marathawada region and 389,000 million cft. to projects in the Telengana region?

Shri Hathi: I do not think that can be after the examination of this project. That must have been the previous allocation. After examination of the technical details of this project, I do not think any allocation like that has been made.

Shri Rameshwar Rao: I am asking this question, because this allocation has relevance to the project. This allocation was made in 1951-52.

Mr. Speaker: Is the hon. Minister aware of that?

Shri Hathi: Of course, I am. Allocations were made. But I do not have the figures with me. So, I cannot say whether these are the correct figures.

Shri Rameshwar Rao: Could he tell us the reasons for the delay in initiating the Pochampad project?

Shri Hathi: The project has been examined by the CWPC and has been sent to the Andhra Pradesh Government for their comments on the technical points raised by the CWPC. After the receipt of their comments on these points, it will be proceeded with.

Shri Rami Reddy: May I know the points on which the Centre has invited the opinion of the State Government?

Shri Hathi: All technical points about the project itself.

Shri Viswanatha Reddy: May I know whether after the technical examination of the project by the CWPC they have arrived at any figures regarding the quantity of water that would be available from the Pochampad project?

Shri Hathi: I do not have the figures with me.

Shri M. R. Krishna: May I know whether the State Government has informed the Central Government that, as far as the finances for this project are concerned, they wanted to divert the funds of the Devanur project and the remaining portion of the amount they would get from the sale of the securities of the old Hyderabad and, if so, what are the reasons for the delay? May I know whether the delay is because the technical committee's report has to be examined by the Andhra Pradesh Government or is there any other reason?

Shri Hathi: The Andhra Pradesh Government did mention to the Central Government that in the matter of finances, instead of Devanur project they would like to substitute the Pochampad project. But at present it is being technically examined. The comments of the Andhra Pradesh Government have been invited. It would be processed further after those replies have been received.

Shri Rameshwar Rao: Has the Planning Commission accepted in principle the substitution of the Pochampad Project for the Devanur Project?

Shri Hathi: There is no question of accepting any project in substitution of any other project. It would be an additional project in the Second Five Year Plan. It is not included in the Plan at present. After it is technically examined, only then its inclusion could be considered.

Shri Rameshwar Rao: Devanur Project is already included in the Second Plan. The request is for the substitution of Pochampad Project for Devanur Project.

Shri Hathi: Each project has to be examined on merits. It is not a question of merely substituting one for the other. If that project is technically sound and otherwise possible it may be included.

Mr. Speaker: The hon. Member wants to know whether because of shortage of funds one will be sub-

stituted for the other. That is the question that has been asked. If both the projects can be accommodated, the hon. Members will be only too glad.

Shri Hathi: That is not possible.

Mr. Speaker: It is a question of not being able to accommodate both and whether preference would be given to Pochampad Project or Devanur Project.

Shri Hathi: That could be done only after the technical examination is over and the project is found to be technically feasible and sound.

Shri Venkatasubbalah: The hon. Minister has said that it will be taken up if the scheme is considered feasible technically. May I know whether there is any consideration before the Government to take the opinion of the Bombay Government also or whether they will straight away proceed with the sanctioning of this project?

Shri Hathi: So far as the technical soundness is concerned, it will be decided by the Central Water and Power Commission and the Andhra Government. There is no question of the Bombay Government saying whether it is technically sound or not.

Shri Rami Reddy: May we take it that when the comments of the State Government are received by the Centre, the Centre is going to straight away sanction the project?

Mr. Speaker: That is what has already been asked.

Shri Hathi: These are all hypothetical questions.

Shri T. B. Vittal Rao: When were these comments called for from the State Government of Andhra?

Shri Hathi: A few months back. I think.

Shri T. B. Vittal Rao: After they are received will it again be examined by a technical committee?

Shri Hathi: No. When a project is conceived the Central Water and Power Commission examines it in its

various aspects. There may be several doubts or points which have to be clarified. They send these comments to the State Government. Then they send a reply. After that if there are any further points on a different matter it goes to the Technical Advisory Committee.

Fictitious Railway Service Commission

***1470. Shrimati Renuka Ray:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a fictitious Railway Service Commission was being operated for some time and that many educated unemployed were duped by these fake activities;

(b) if so, whether the offenders have been caught; and

(c) the action taken against them?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Some spurious letter-heads of "Eastern Railway" "Railway Service Commission, Calcutta" were detected as having been used by some interested parties to exploit unemployed persons.

(b) Yes Sir.

(c) The case has been handed over to the C.I.D., West Bengal and further investigations are in progress.

Shrimati Renuka Ray: In view of certain activities taking place I would like to know whether the Railway Board has thought over as to what would be the future line of action to prevent it so that others do not get duped again in the same way because obviously the stationery of the Railways has been used.

Shri Shahnawaz Khan: No, it was not Railway stationery. It was spurious use of letter-heads. The CID is already on it. I might tell the hon. Member that the person who was doing it is already in the police custody.

Shri S. C. Samanta: How many such cases have been detected?

Shri Shahnawaz Khan: About five cases came to our notice and one per-